## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE PARTIES: Shri Kamal Sharma

V/s.

M/s. Hitech Auto Emission Control Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Practisery

Company

Secretary

For Designation

2 Avilya Sharma on behalf of digitary

Kamal K Sharma

Next lage

MRS.

## **Order**

## C.P. No. 41/397-398/CLB/MAH/2014

- 1. On behalf of the Petitioner one Mr. Avilya Sharma appeared and seeking time on the ground of non-availability of the Advocate.
- 2. The Respondent has seriously objected the adjournment. However, he has also mentioned that C.A. 11 of 2015 in respect of Maintainability of the Petition is also pending.
- 3. Considering the totality of circumstances matter is adjourned to 22.11.2016 to be heard along-with C.A. 11 of 2015.
- 4. The Petitioner is now given a last chance. In case of non-compliance the Petition can be dismissed on the ground of non-prosecution. Date of next hearing is duly communicated to both the sides.

Sd/-

Shri M.K. Shrawat Member (Judicial)

Dated: 23.09.2016